

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1857/97

(6)

New Delhi, this the 15th day of December, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member (A)

1. Sudama Yadav s/o Sh. Ram Mahat Yadav, r/o H.No. 95, West Patel Nagar, Delhi.
2. Subodh Kumar s/o Sh. Badri Narain, r/o 196/7CB, Gali No. 9, Than Singh Nagar, Anand Parbat, New Delhi.
3. Radhey Shyam s/o Shri Narain Ji, r/o 2/79, Gali No. 2, Harijan Basti, New Rohtak Road, Sarai Rohilla, Delhi.
4. Shyam Lal s/o Sh. Chandrika Prasad, r/o 2/27, Harijan Basti, New Rohtak Road, Delhi.
5. Kanchhi Lal Sharma s/o Chiranjit Lal Sharma, r/o RZ-149, Gali No. 4, Mahavir Enclave-II Palam, Delhi.
6. Jeev Lal s/o Sh. Chander Bahadur, r/o Pravariya Camp, Sector No. IV, R.K. Puram, New Delhi.
7. Umesh Prasad son of Sh. Basudeo Prasad, r/o 115A, Munirka village, New Delhi.Applicants

(By Advocate: Shri U.Srivastava)

Versus

1. Govt. of N.C.T. of Delhi through Chief Secretary, 5, Shamnath Marg, Delhi.
2. Director General, Delhi Home Guards & Civil Defence, CTI Complex, Raja Garden, New Delhi.
3. Commandant, Delhi Home Guards & Civil Defence, CTI Complex, Raja Garden, New Delhi.....Respondents

(By Advocate: Shri Jog Singh through Sh. Ajesh Luthra)

O R D E R (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J) -

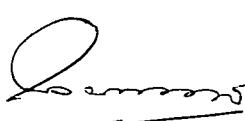
(F)

This OA has been filed on behalf of 7 petitioners working in Home Guards whose services have been threatened to be terminated by an order dated 11.7.97 stating that the petitioners are given notice for termination for the purpose of preserving the voluntary character of organisation. The operation of the said order was stayed by the interim order by this court in view of the fact that the judgement in similar matters were reserved for pronouncement. In all the connected matters judgement has already been given on 12.12.1997 vide OA No. 1753/97 etc. in the matter of I.S. Tomar & Ors. vs. UOI & Ors.

In view of the final disposal of the said case it is clarified that the reliefs given to the petitioners therein shall also be applicable to the petitioners in this case as well wherever it is applicable.

After notice respondents have filed their reply and copy thereof has already been served on the petitioner. Since this matter is covered, we do not intend to detain the same further on Board and dispose of this applying ratio and directions in the above said case to the present case as well.

With this, this OA is dispose of with no order as to costs.


(S.P. Biswas)
Member (A)

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(Dr. Jose P. Verghese)
Vice-Chairman (J)